

provisions) Act, 1981 and to make special provisions by way of amendment to the Essential Commodities Act, 1955.

**SHRI RAM NAIK:** How can he move for leave to withdraw the Bill, Sir?

**MR.SPEAKER:** You know, this is a matter of fact. You are saying that the papers are not circulated, they are saying that papers are circulated. I think they understand the responsibility of making a statement that the papers are circulated.

**SHRI SHARAD DIGHE:** (Bombay North Central): The papers are circulated, Sir. I have read the explanation why they are withdrawing. It is there.

**MR.SPEAKER:** The question is:

*"That leave be granted to withdraw a Bill further to amend the Essential Commodities (Special provisions) Act, 1981 and to make special provisions by way of amendment to the Essential Commodities Act, 1955."*

*The motion was adopted.*

**SHRI A.K. ANTONY:** I withdraw the Bill.

12.23. hrs.

**INTEREST ON DELAYED PAYMENTS  
TO SMALL SCALE AND ANCILIARY  
INDUSTRIAL UNDERTAKINGS BILL**

[English]

**THE MINISTER OF STATE IN THE  
MINISTRY OF INDUSTRY (DEPARTMENT  
OF SMALL SCALE INDUSTRIES AND  
AGRO AND RURAL INDUSTRIES) (SHRI  
M. ARUNACHALAM:** Sir, I beg to move for leave to withdraw a Bill to provide for and

regulate the payment of interest on delayed payments to small scale and ancillary industrial undertakings and for matters connected therewith or incidental thereto.

**MR.SPEAKER:** The question is :

*"That leave be granted to withdraw a Bill to provide for and regulate the payment of interest on delayed payments to small scale and ancillary industrial undertakings and for matters connected therewith or incidental thereto".*

*The motion was adopted*

**SHRI M. ARUNACHLAM:** I withdraw the Bill.

**INDUSTRIAL FINANCE CORPORATION  
(TRANSFER OF UNDERTAKINGS AND  
REPEAL) BILL**

12.23 1/2 hrs.

[English]

**THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI M.V.  
CHANDRASHEKHARA MURTHY):** Sir, on behalf of Dr. Manmohan Singh, I beg to move for leave to withdraw a Bill to provide for the transfer and vesting of the undertaking of the Industrial Finance Corporation of India to and in the company to be formed and registered as a Company under the Companies Act, 1956, and for matters connected therewith or incidental thereto and also to repeal the Industrial Finance Corporation Act, 1948.

**MR.SPEAKER:** The question is :

*"That leave be granted to withdraw a Bill to provide for the transfer and vesting of the undertaking of the Industrial Finance Corporation of India*